

[डा० बंकर दयाल कर्मा]

सभा पटल पर रखता हूँ जो दिनांक 12
जून, 1976 के भारत के राजपत्र में
प्रसिद्धता संख्या ला० सा० नि० 843
में प्रकाशित हुए थे।

[Placed in Library. See No. LT-11025/76.]

STATEMENTS SHOWING ACTION TAKEN
BY GOVERNMENT ON VARIOUS ASSUR-
ANCES, ETC.

SHRI B. SHANKARANAND: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—

(i) Statement No. XXIV
Tenth Session, 1974.

(ii) Statement No. XVII
Eleventh Session, 1974.

(iii) Statement No. XVI
Twelfth Session, 1974.

(iv) Statement No. XX
Thirteenth Session, 1975.

(v) Statement No. IV
Fifteenth Session, 1976.

(vi) Statement No. II
Sixteenth Session, 1976.

(vii) Statement No. III
Sixteenth Session, 1976.

[Placed in Library. See No. LT-11026/76.]

NOTIFICATIONS UNDER MOTOR VEHICLES
ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI DALBIR
SINGH): I beg to lay on the Table a copy each of the following Notifica-
tions under sub-section (3) of section
133 of the Motor Vehicles Act, 1939
read with clause (c) (iv) of the Pro-

clamation dated the 31st January,
1976 issued by the President in rela-
tion to the State of Tamil Nadu:—

(i) G.O. Ms. No. 2179 published
in Tamil Nadu Government
Gazette dated the 17th Decem-
ber, 1975 making certain
amendments to the Tamil
Nadu Motor Vehicles Rules,
1940. [Placed in Library.
See No. LT-11026/76.]

(ii) G.O. Ms. No. 87 published
in Tamil Nadu Government
Gazette dated the 11th Febru-
ary, 1976 making certain
amendments to the Tamil
Nadu Motor Vehicles Rules,
1940. [Placed in Library.
See No. LT-11027/76.]

NOTIFICATION UNDER SALES PROMOTION
EMPLOYEES (CONDITIONS OF SERVICE)
ACT, ANNUAL REPORT OF E.S.I. COR-
PORATION FOR 1974-75, NOTIFICATIONS
UNDER TAMIL NADU LABOUR WELFARE
FUND ACT, AND INDUSTRIAL DISPUTES
ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI
BALGOVIND VERMA): I beg to lay
on the Table—

(1) A copy of the Sales Promo-
tion Employees (Conditions of Ser-
vice) Rules, 1976 (Hindi version)
published in Notification No. G.S.R
625 in Gazette of India dated the
1st May, 1976, under sub-section
(3) of section 12 of the Sales Promo-
tion Employees (Conditions of
Service) Act, 1976. [Placed in
Library. See No. LT-11026/76.]

(2) (i) A copy of the Annual
Report (Hindi and English ver-
sions) of the Employees' State In-
surance Corporation for the year
1974-75, under section 34 of the
Employees' State Insurance Act,
1948.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-11029/76.]

(3) A copy of Notification No. G.O. Ms. No. 917 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 24th December, 1975 making certain amendments to the Madras Catering Establishments Rules, 1959, under sub-section (4) of section 29 of the Tamil Nadu Catering Establishments Act, 1958 read with clause (c)(iv) of the proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-11030/76.]

(4) A copy of Notification No. G.O. Ms. No. 868 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 3rd December, 1975 making certain amendments to the Tamil Nadu Labour Welfare Fund Rules, 1973 under sub-section (5) of section 41 of the Tamil Nadu Labour Welfare Fund Act, 1972 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-11031/76.]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 38 of the Industrial Disputes Act, 1947 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) S.R.O. A-127/76 (G.O. Ms. No. 338) published in Tamil Nadu Government Gazette dated the 9th May, 1976 mak-

ing certain amendments to the Tamil Nadu Industrial Disputes Rules, 1958.

(ii) G.O. Ms. No. 522 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amendments to the Tamil Nadu Industrial Disputes Rules, 1958.

[Placed in Library. See No. LT-11032/76.]

12.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 10th August, 1976."

12.04 hrs.

TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE AND OTHER MARITIME ZONES BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Bill, 1976, as passed by Rajya Sabha.